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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application No. 518 of 1988

Chandra Pal Vidyarti Applicant.

Vs.

The Union of India & others..... Respondents.

Hon. Ajay Johri- AM
Hon. G.S. Sharma - JM

In this application, order dated 14.3.85 imposing penalty of reduction and order dated 19.11.85 rejecting the appeal against the order of punishment has been challenged. The applicant had after rejection of his appeal put in a review petition to the Director General, Department of Telecommunication, New Delhi on 7.1.86 as stated by the learned counsel for the applicant. This application ^{WSH} ~~should~~ have been filed within 18 months ^{from} ~~of~~ 7.1.1986 i.e. by the July, 1987. It has been filed on 20.4.1988. It is barred by limitation and, therefore, dismissed at admission stage.

Sharma
MEMBER (J)

Sharma
MEMBER (A)

Dt/-14.7.88/
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